

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn.No. OA 1297/1993

Date of decision: 30.07.1993

Shri Narender Kumar

...Petitioner

Versus

Union of India & Others

...Respondents

For the Petitioner

...Shri Shiv Kumar, Counsel

For the Respondents

...None

CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN
THE HON'BLE MR. S.R. ADIGE, MEMBER (A)

1. To be referred to the Reporters or not?

JUDGMENT(ORAL)
(of the Bench delivered by Hon'ble Mr. Justice
S.K. Dhaon, Vice Chairman)

The principal relief claimed is that the respondents be directed to consider the case of the petitioner for regularisation of his services in accordance with the scheme already framed by them. Despite time being granted to the respondents to file a reply on more than one occasions, no reply is forthcoming. We are disposing of this application finally.

2. Respondents shall consider the case of the petitioner for regularisation of his services in accordance with the scheme and they shall allot him work subject to the availability of the scheme. The consideration shall take place within a period of 4 months from the date of presentation of a certified copy of this order by the petitioner before the relevant authority. The authority

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concerned, if it comes to the conclusion that the petitioner is not entitled to the benefit of the scheme, shall record its reasons.

3. On 10.06.1993 this Tribunal passed an interim order to the effect that the respondents shall endeavour to allot work to the petitioner for 10 days in a month at the rate of Rs.70/- per day. The Tribunal had also made it clear that if the authority concerned felt that the petitioner could not be assigned any work for want of work, it would give reasons. This interim order shall continue to operate till a decision is taken by the authority concerned in the matter of regularisation of the services of the petitioner.

4. With these directions, this application is disposed of finally but without any order as to costs.

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(S.R. ADIGE)
MEMBER (A)
30.07.1993

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(S.K. DHAON)
VICE CHAIRMAN
30.07.1993

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